

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 386/MP/2023

Subject : Petition under Regulation 22 of the CERC (Terms and Conditions of Tariff) Regulations, 2019 read with Regulation 9 (4) of the CERC (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2021 seeking condonation of delay of 22.5 months in declaring COD of Talaipalli Coal Mine and approval of input price of coal to end use generating station (Lara STPS) for the period from COD i.e., 1.10.2023 to 31.3.2024.

Petitioner : NTPC Limited

Respondents : MPPMCL and 5 others

Date of Hearing : **13.3.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Anant Singh Ubeja, Advocate, NTPC
Shri Nehal Jain, Advocate, NTPC
Shri Mohit Gupta, Advocate, NTPC
Shri Abhishek Nangia, Advocate, NTPC
Shri Sameer Aggarwal, NTPC
Shri Suraj Kumar, NTPC
Shri Anup Jain, Advocate, MSEDCL
Ms. Nishtha Goel, Advocate, MSEDCL
Shri Ravi Sharma, Advocate, CSPDCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the present petition had been filed for condonation of the delay of 22.5 months in the declaration of the COD of Talaipalli Coal Mine and for approval of the input price of coal to end use generating station (Lara STPS) for the period from COD till 31.3.2024. He,, however, submitted that the Petitioner may be permitted to file certain additional information/ documents in the matter, for which four weeks' time may be granted. This request was accepted by the Commission.

2. The learned counsel for the Respondent CSPDCL sought to raise objections on the maintainability of the Petition. However, the Commission observed that since the Petitioner has been permitted to file its additional affidavit, as above, the Petition shall be listed again for admission after completing all formalities by the Petitioner.



3. The Commission, after hearing the parties, adjourned the hearing. The Petitioner is permitted to file the additional affidavit, as stated above, on or before **13.5.2024** after serving a copy to the Respondents.

4. Petition will be listed for 'admission' on **20.5.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

